

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B.) No. 94/NCLT/AHM/2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2021**

Name of the Company: MCC Concrete  
V/s.  
Northway Space Ltd.

Section 9 of the Insolvency and Bankruptcy  
Code, 2016

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1.           |                               |                    |                       |                  |
| 2.           |                               |                    |                       |                  |

**ORDER**  
**(through video conferencing)**

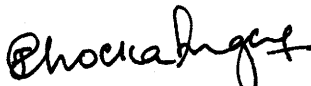
Mr. Rohan Shah, advocate, appeared on behalf of the Petitioner.

Mr. Kunal Vaishnav, advocate, appeared on behalf of the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 94/2018** is dismissed as withdrawn.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**  
Dated this the 1st day of March, 2021

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**